

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 14th day of October 2020

Original Application No. 330/01551/2017

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

Shri M. Rama Rao, S/o Shri M. Naga Muneswara Rao, R/o H. No. 29
Green View Part – 2, A to Z Colony, Modipuram, Meerut – 250110.

. . .Applicant

By Adv : Shri Udai Chandani & Shri Parvez Alam

V E R S U S

1. Union of India, through Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.
2. State of UP through Principal Secretary, Forest and Wildlife, Section – 1, Lucknow.

... Respondents

By Adv: Shri L.P. Tiwari, for respondent No. 1 and Shri K.P. Singh, for respondents No. 2

O R D E R

By Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

We have joined this Division Bench online through Video Conferencing facility.

2. Shri Udai Chandani, learned counsel for the applicant, Shri L.P. Tiwari, learned counsel for respondent No. 1 and Shri K.P. Singh, learned counsel for respondent No. 2, all are present online through video conferencing.

3. The instant OA was earlier connected with OA No. 330/00221/2018. Learned counsel for the applicant submitted that this OA has now become infructuous due to the reason that the suspension order, which was challenged in this OA, has been withdrawn by the respondents.

4. Learned counsel for the applicant has prayed that in view of the above, the instant OA may be dismissed as infructuous.

5. Learned counsel for the respondents has no objection against the aforesaid prayer and he also submitted that this OA has now become infructuous and the same may be dismissed as such.

6. In view of the above the present OA is dismissed as having become infructuous.

7. There is no order as to costs.

8. Hon'ble Shri Devendra Chaudhry, Member (Administrative) has consented to this order during Video Conferencing.

(**Devendra Chaudhry**)
Member (Administrative)
/pc/

(**Justice Vijay Lakshmi**)
Member (Judicial)